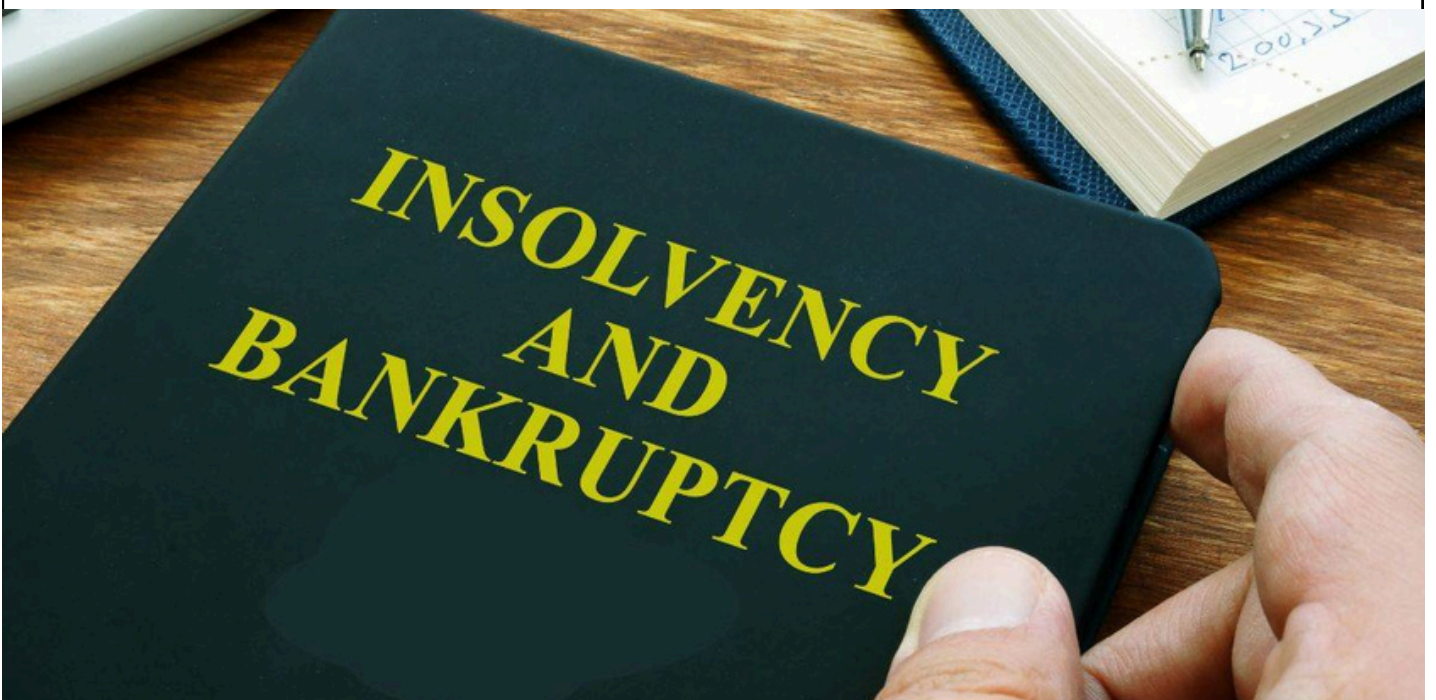


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NATIONAL LAW UNIVERSITY DELHI

**CENTRE FOR TRANSNATIONAL
COMMERCIAL LAW**



**Courses in Insolvency and Bankruptcy:
Law, Practice, Regulations
2024-2025**

About the Courses

These courses aim to introduce legal and secretarial practitioners and academicians to the insolvency laws in India as conceptualized within the larger family of commercial laws. The courses focus on the juxtaposition of legal principles and propositions within the realm of entrepreneurship, followed by the development of a cumulative and comprehensive understanding of insolvency laws in the context of entrepreneurship. The courses also aim to acquaint and equip the participants with practical skills relevant to insolvency laws in Indian courts, along with the requisite negotiation and problem-solving skills.

These courses will help the participants gain a comprehensive overview of the Indian insolvency and bankruptcy landscape, covering legal frameworks, regulatory practices, and practical applications, explore the intricacies of financial distress in companies, including legal and regulatory responses, to effectively manage corporate insolvency cases.

Further, these courses will help them understand the complexities of insolvency involving cross-border entities, focusing on international regulations and collaborative legal practices and learn about the insolvency processes for individuals, guarantors, and partnership firms, including legal remedies and practical solutions to manage personal and business bankruptcies.



Key Objectives & Learning Outcomes

- The course aims to facilitate the participants with an in-depth understanding and hands-on approach in relation to the legal and practical aspects of insolvency and bankruptcy.
- It aims to discuss clear, coherent and speedy process for early identification of financial distress and resolution.
- It seeks to impart skills required to practice insolvency law with effective draftings & pleadings and negotiations with parties by providing a comprehensive and holistic outlook.
- It will encourage the participants to engage in critical scholarship on issues of law and policy.
- To attain a sound understanding of best practices in the fields of legal and professional ethics.

Assessment/Evaluation

Participants shall be graded basis their participation in the sessions and their performance in assessments, including the final assessment, in accordance with UGC/NLUD norms.

Pedagogy

Virtual sessions on Learning Management System (LMS). The method of teaching shall be of blended nature with online live lectures and content. Focus upon Building Skills with Drafting and Simulation exercises

Who are the courses designed for, and what are their benefits and career prospects?

- **Government Officials in Tax, Revenue, and Law** These courses will enhance their understanding of insolvency laws and their implications for public policy and administration, equipping them with skills to handle insolvency cases within governmental frameworks.
- **In-house Counsel of PSUs** In-house counsel will gain insights into managing corporate insolvency within public sector units and learn best practices for legal compliance and regulatory adherence.
- **Working Professionals (CA, CS, CMA, MBA, Bankers, Insolvency Practitioners, Consultants, Lawyers, Stakeholders in Insolvency Proceedings including Creditors and Corporate Debtors)** These courses will help working professionals develop practical skills for handling insolvency cases and negotiations, while staying updated with the latest legal developments and regulatory requirements.
- **Academicians in Law, Finance, Economics, Business, and Management Studies** Academicians will broaden their academic knowledge with practical insights into insolvency laws, fostering interdisciplinary research and teaching methodologies.
- **Students in Post-Graduate and Doctoral Courses in Any Discipline** Post-graduate and doctoral students will build a strong foundation in insolvency laws and practices, preparing them for advanced research or careers in related fields.
- **Students of Graduate Courses in Any Discipline (For Law Course, students must be in the 3rd year of 3-year LLB degree course, or 4th/5th year of 5-year integrated BA.LLB/BBA.LLB/B.Com.LLB)** Graduate students will gain early exposure to insolvency laws and practical applications, enhancing their career prospects with specialized legal knowledge.

Courses Offered

	Name of Course	Duration	Fees Rs.	Schedule
A.	Courses in Insolvency and Bankruptcy Law	Online		Sessions on Sundays 10:00 am to 01:00 pm
1	Diploma in Insolvency and Bankruptcy: Law and Practice (DIB) (32 Credits)	1 year	1,00,000	Aug 2024 – July 2025
2	Advance Certificate in Corporate Insolvency: Law and Practice (CILP) (20 Credits)	6 months	60,000	Aug 2024- Jan 2025
3	Certificate in “Group and Cross- Border Insolvency Laws (GCBIR)” (6 Credits)	3 months	30,000	Feb 2025- April 2025
4	Certificate in “Insolvency and Bankruptcy of Individuals and Guarantors (IBIGP)” (6 Credits)	3 months	30,000	May 2025- July 2025

Minimum Eligibility

Candidates must be a Graduate in any discipline; In case of candidates enrolled in an integrated undergraduate course of 4/5 years Degree, they must be in the 4th or 5th year of the Degree course.

Fees

Diploma Course Fees: INR 1,00,000/-

Advance Certificate in Corporate Insolvency: Law, Practice, Regulation: INR 60,000/-

Certificate in Cross-Border Insolvency: Law, Rules, Regulations: INR 30,000/-

Certificate in Bankruptcy of Individuals including Guarantors, Partnership Firms: INR 30,000/-

How to Apply?

The candidates have to apply online by filling the application form.

Last Date to Apply 7th of August

Application Form

<https://odl.nludelhi.ac.in/sites/odl.nludelhi.ac.in/courses/dibrl.html>

The candidates have to pay the course fee at the time of filling the application form. The payment is to be made online and the receipt of the same has to be attached in the application form. Without the fee receipt the form will be considered incomplete and liable for rejection.

More information is available on the University website: www.nludelhi.ac.in.

Last Date to Apply
25th August 2024

For questions or clarifications, please contact: cirp@nludelhi.ac.in